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CUTTACK, FRIDAY, JUNE 1, 1945

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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

OFFICE OF THE SECRETARY TO HIS EXCELLENCY THE GOVERNOR NOTIFICATION

The 25th May 1945

No. 2322-S.G.—The following Order of the King's Most Excellent Majesty in Council is published for general information.

R. S. SWANN

Secretary to the Governor, Orissa

The Government of India (Governors' Allowances and Privileges) (Amendment) Order, 1945

AT THE COURT AT BUCKINGHAM PALACE

The 21st day of March 1945

PRESENT

THE KING'S MOST EXCELLENT MAJESTY IN COUNCIL

WHEREAS in exercise of the powers conferred on Him by paragraphs two to four of the Third Schedule to the Government of India Act, 1935, His Majesty in Council was pleased to make the Government of India (Governors' Allowances and Privileges) Order, 1936 (hereinafter referred to as "the Principal Order"):

AND WHEREAS by sub-section (2) of section three hundred and nine of the said Act His Majesty in Council is empowered to vary any Order in Council previously made under the said Act:

AND WHEREAS a draft of this Order has been laid before Parliament in accordance with the provisions of sub-section (1) of section three hundred and nine of the said Act and an Address has been presented to His Majesty by both Houses of Parliament praying that an Order may be made in the terms of this Order:

Now, THEREFORE, His Majesty, in the exercise of the said powers and of all other powers enabling Him in that behalf, is pleased, by and with the advice of His Privy Council, to order, and it is hereby ordered, as follows:—

1. This Order may be cited as "The Government of India (Governors' Allowances and Privileges) (Amendment) Order, 1945".

2. The Interpretation Act, 1889, applies for the interpretation of this Order as it applies for the interpretation of an Act of Parliament.

3. At the end of proviso (iii) to sub-paragraph (1) of paragraph 7 of the Principal Order the following words shall be inserted:—

"and, with effect from the Financial year 1944-45, by such amount, not exceeding twenty-five per cent of the maximum amount specified, as the Governor may, subject to any general or special orders of the Secretary of State, consider necessary to defray the increased cost of commodities and services chargeable to the Contract allowance arising out of war conditions".

E. C. E. LEADBITTER

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA NOTIFICATION

The 26th May 1945

No. 19-S.—In exercise of the power vested in it by section 15 of Act XII of 1887 the High Court is pleased to declare Wednesday, Thursday and Monday, the 9th, 10th and 14th May 1945, respectively as closed holidays for all the subordinate Civil Courts in Orissa for the observance of the Allied Victory in Europe and for its celebration.

By order of the High Court  
A. D. CHATTARJI  
Registrar

HOME DEPARTMENT NOTIFICATIONS

The 28th May 1945

No. 2482-P.—In exercise of the powers conferred by sub-clause (ii) of clause (b) of sub-section (4) of section 16 of the Indian Arms Act, 1878 (XI of 1878), the Governor of Orissa is pleased to direct that the following amendments shall be made to the rules published under notification of Government of Bihar and Orissa No. 636-P.R., dated the 17th May 1920, and No. 870-P.R., dated the 31st May, 1920, namely:—

(1) Rule 3 of the said rules shall be renumbered as rule 3(i);

(2) After rule 3(i) as so renumbered the following new sub-rule shall be added, namely:—

"(ii) in the case of muzzle-loading smooth bore guns the period after the expiry of which the weapon shall be forfeited to His Majesty shall be one year".

The 28th May 1945

No. 2482(a)-P.—In exercise of the powers conferred by sub-clause (ii) of clause (b) of sub-section (4) of section 16 of the Indian Arms Act, 1878 (XI of 1878), the Governor of Orissa is pleased to direct that the following amendments shall be made to the Government of Madras Order No. 1823, dated the 28th July 1920, namely:—

(1) Rule (4) of the rules appended to the said Order shall be renumbered as rule. (4)(i);

(2) After rule (4)(i) as so renumbered, the following new sub-rule shall be added, namely:—

"(ii) in the case of muzzle-loading smooth bore guns the period after the expiry of which the weapon shall be forfeited to His Majesty shall be one year".

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

The 28th May 1945

No. 2486-Poll.—The following notification, issued by the Government of India in the Home Department, is hereby published for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

New Delhi, 21st April 1945

No. 5-D.C.(12)/45—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After rule 89 of the said Rules, the following rule shall be inserted, namely:—

89A—Regulation of traffic by military police—

(1) The provisions of this rule shall apply only in such localities as the Provincial Government may by notified order specify in this behalf.

(2) In any locality where this rule applies, the driver of any vehicle—

(a) shall comply with all directions given him by any member of the military police in uniform who is for the time being engaged in the regulation of traffic in any public place, and belongs to His Majesty's Forces;

(b) shall cause the vehicle to stop and remain stationary so long as may reasonably be necessary when required to do so by any such member as aforesaid;

(c) shall give his name and address, and the name and address of the owner of the vehicle, when required to do so by any such member as aforesaid.

Explanation—References in this sub-rule to His Majesty's forces shall not be deemed to include any of the Allied forces.



(3) If any person contravenes the provisions of sub-rule (2) he shall be punishable with fine which may extend to two hundred rupees.

RAMCHANDRA

Secy. to the Govt. of India

The 30th May 1945

**No. 2524-Poll.**—The following notifications, issued by the Government of India in the War Department, are republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

New Delhi, 23th April 1945

No. 628—A competitive examination for entry to the permanent cadre of the commissioned ranks of the Royal Indian Navy (Executive and Engineer Branches) will be held in Delhi on Monday, the 6th August 1945, and subsequent days. The examination will be conducted by the Federal Public Service Commission.

2. At this examination five vacancies in the Executive Branch and one vacancy in the Engineer Branch will be offered.

3. Candidates for admission to the Royal Indian Navy examination must have been born not earlier than the 2nd March 1926 and not later than the 1st March 1928. These age limits can in no case be relaxed.

4. A candidate who desire to appear at the examination is required to submit his application in the prescribed form with the necessary documents in accordance with the "Instructions to candidates regarding the filling up and submission of applications". Applications must reach the Federal Public Service Commission direct on or before the 18th June 1945. Copies of the Rules and the Application Form, etc., may be obtained from the Secretary, Federal Public Service Commission, Simla.

The fact that an application form has been supplied on a particular date will not be accepted as an excuse for the late submission of an application. Candidates who delay their requests for forms until a late date will do so at their own risk.

5. Candidates who are already in Government service may compete at the examination, provided that they fulfil all the conditions mentioned in the Rules. Applications from candidates in Government service, whether employed in a permanent or temporary capacity, must be submitted through the Head of the Department or office concerned.

NOTE 1.—If any candidate who has appeared at the examination held in April 1945 for entry to the Royal Indian Navy, wishes to appear at the examination to be held in August 1945, he must submit his application by the prescribed date without waiting for the results of the former examination. If he is successful his candidature for the August examination will be cancelled.

NOTE 2.—The approximate cost of training for the Royal Indian Navy is £260.

#### RESOLUTION

New Delhi, 28th April 1945

No. 629—The Governor-General in Council hereby makes the following rules for the examination for Cadetship in the commissioned ranks (permanent cadre) of the Executive and Engineer Branches of the Royal Indian Navy to be held on the 6th August 1945 and subsequent days:—

#### RULES

1. (i) A candidate who desires to appear at the examination shall apply to be admitted to the examination before such date and in such form as the Federal Public Service Commission may prescribe. The application shall be made to the Federal Public Service Commission, Simla, direct.

(ii) A candidate who is in permanent or temporary Government service shall apply to the Commission for admission to the examination through the Head of his Department, who shall forward his application to the Commission unless he refuses his consent to the application.

(iii) Cadets of the Prince of Wales' Royal Indian Military College, Dehra Dun, shall submit their applications through the Principal of the College.

(iv) No candidate shall make more than one application in respect of this examination.

2. A candidate must be an unmarried man and either—

(a) a British subject of Indian domicile, or

(b) a Ruler or a subject of an Indian State or a British protected person of the tribal areas, or

(c) a British subject of Indian descent evacuated as a result of the present war from a country in the British Empire.

3. A candidate must furnish a declaration from his father or guardian, in the form prescribed, that the latter is in a position, and will be prepared to discharge the financial

obligations attaching to the candidate's training for appointment to the Royal Indian Navy. Should it be found that the declaration in regard to discharge of financial obligations during the period of training is false in any respect, the candidate will be liable to immediate removal.

4. The maximum number of candidates to be admitted to the examination may, in the discretion of the Governor-General in Council, be limited to such number as the Governor-General in Council may decide. If a limit is imposed and the number of candidates exceeds that limit the Federal Public Service Commission shall select from among the applicants those who shall be admitted to the examination and shall have regard in so doing to the suitability of the applicants for employment as commissioned officers in the Royal Indian Navy.

5. A candidate for this examination must have been born not earlier than the 2nd March 1926 and not later than the 1st March 1928.

6. A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of the duties of a commissioned officer in the Royal Indian Navy. Only successful candidates will be medically examined. A candidate who, after examination by a Medical Board, is found not to satisfy these requirements, will not be accepted for admission to the Service.

NOTE.—Candidates are recommended to consult a Government medical officer of the standing of a Civil Surgeon as to their physical suitability before entering for the examination.

7. A candidate must satisfy the Federal Public Service Commission that he is suitable in all respects for employment as a Commissioned officer in the Royal Indian Navy.

8. The decision of the Federal Public Service Commission as to the eligibility or otherwise of a candidate shall be final.

9. No candidate shall be admitted to the examination unless he holds a certificate of admission from the Federal Public Service Commission.

10. Any attempt on the part of a candidate to enlist support for his application will disqualify him for admission to the Royal Indian Navy.

11. Candidates must pay the following fees:—

(i) Rs. 7-8-0 with the application form.

(ii) If accepted for admission to the examination, Rs. 50 immediately after the receipt of the certificate of admission.

(Only Treasury Receipts for these amounts will be accepted by the Federal Public Service Commission.)

No claim for a refund of these fees will be entertained nor will they be held in reserve for a subsequent examination.

12. The examination will include the following subjects and the maximum number of marks obtainable for each subject is as follows:—

	Maximum marks
1. Interview and Record .. .. .	500
2. English Language .. .. .	300
3. General knowledge .. .. .	200
4. One of the following:—	
(a) French .. .. .	300
(b) German .. .. .	300
(c) English History from 1485 .. .. .	300
(d) Indian History .. .. .	300
5. Lower Mathematics .. .. .	300
6. Physics .. .. .	300
7. Chemistry .. .. .	300

#### OPTIONAL

8. One of the following:—	
(i) Freehand Drawing .. .. .	200
(ii) Geometrical Drawing .. .. .	200
(iii) Geography .. .. .	200

13. No candidate will be accepted as a cadet who obtains less than 175 marks for Interview and Record and less than 1,200 marks in all the subjects taken together (Interview included).

14. From the marks assigned to candidates in each subject such deduction will be made as the Federal Public Service Commission may consider necessary in order to secure that no credit is allowed for merely superficial knowledge.

15. If a candidate's handwriting is not easily legible, a deduction, which may be of considerable amount, will be made on this account from the total marks otherwise accruing to him.

16. After every examination the Commission shall make a list of the candidates in order of their merit as disclosed



by the aggregate marks finally awarded to each candidate, and in that order so many candidates up to the number of vacancies announced, as are found by Commission to be qualified by the examination and are considered by Government or the appointing authority, as the case may be, to be suitable in all other respects, shall be appointed.

C. M. TRIVEDI  
Secretary

### FINANCE DEPARTMENT NOTIFICATIONS

The 28th May 1945

**No. 3392-F.**—The following notification issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
J. E. MAHER

Addl. Secretary to Government  
New Delhi, 27th March 1945

**No. A755**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Typewriter Control Order, 1943, namely:—

In the Schedule annexed to the said Order—

I. In Schedule I after entry 4, the following entries shall be inserted, namely:—

“ 5. L. C. Smith and Corona.  
6. Wood stock.”

II. In Schedule II after entry 6, the following entries shall be inserted, namely:—

“ 7. Messrs. Continental Commercial Co., Calcutta.  
8. Messrs. Typewriter and Office Appliance Co. Ltd., Madras.  
9. Messrs. Reliable Typewriter Co., Karachi.  
10. Messrs. Typewriter Mart., Madras.  
11. Messrs. C. J. Shah and Co., Bombay.  
12. Messrs. Office Appliance Corporation, Bombay.”

III. In Schedule III for Form B, the following Form shall be substituted, namely:—

“ FORM B

THE TYPEWRITER CONTROL ORDER, 1943

(See clause 4)

Application to purchase a typewriter.

1. Name.
2. Address.
3. Profession.
4. Detailed purpose for which the typewriter is required.
5. Whether the typewriter is required as (a) replacement of existing machine, (b) addition or (c) initial supply. If (a) state No., make, model and age of the machine to be replaced and why and how it will be disposed of. If (b) or (c) give full justification.
6. Whether the typewriter is required for work directly connected with the war effort. If so, give name(s) of Government Department(s) which can notify essentiality of
7. Make and size of typewriter desired to be purchased and whether standard or portable.
8. Whether the applicant has sold or otherwise disposed of any typewriter(s) since 1st January 1943. If so, give particulars of such sale or disposal and state why the machine/machines was/were not retained for use.
9. Number and description of typewriters already owned by the applicant.

Date 194 .  
Station

Signature of the applicant

I hereby undertake not to sell or otherwise dispose of, without the approval of the Controller of Printing and Stationery, India, the typewriter(s) that may be purchased by me under a permit granted on this application.

Date 194 .

Signature of the applicant "

A. C. DAS

Deputy Secretary to the Government of India  
The 29th May 1945

**No. 3400-F.**—The following Resolution, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor  
J. E. MAHER

Addl. Secretary to Government  
Simla, 12th April 1945

**No. F.30(1)-R.II/45**—It is announced for general information that the rate of interest on deposits and also on balances at the credit of subscribers to the General

Provident and other similar Funds on the 31st March 1945 as determined by the approved method (vide Government of India, Finance Department Resolution No. F.37-V.R.II, dated the 6th December 1930), is 3½ per cent and that this rate will be in force during the financial year beginning on the 1st April 1945 except in the case of subscribers who are entitled, under the rules of the Funds, to a higher minimum rate of interest. The funds concerned are:—

1. The General Provident Fund
2. The Contributory Provident Fund (India)
3. The Indian Civil Service Provident Fund
4. The Indian Ordinance Department Provident Fund
5. The Indian Civil Service (Non-European Members) Provident Fund.

2. Necessary instructions will be issued separately by the Railway Department (Railway Board) concerning the rate of interest applicable during the year in question to the balances in the various Provident Funds under the control of that Department.

**ORDER**—Ordered that the Resolution be published in the Gazette of India.

B. C. A. COOK  
Deputy Secy. to the Govt. of India

### HEALTH AND LOCAL SELF- GOVERNMENT DEPARTMENT

NOTIFICATION

The 30th May 1945

**No. 1927-L.S.-G.**—The following notification, issued by the Government of India in the Department of Education, Health and Lands, is republished for general information.

By order of the Governor

M. AZFAR  
Secretary to Government

HEALTH

New Delhi, 26th April 1945

**No. F. 16-18/41-H.**—The following amendment made by the Secretary of State for India to the Secretary of State's Services (Medical Attendance) Rules, 1938 is published for general information:—

AMENDMENTS

I, Leopold Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 247 (1), section 250 and section 269 of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendment in the Secretary of State's Services (Medical Attendance) Rules, 1938, namely:—

For the existing sub-rule (2) of rule 1 the following shall be substituted, namely:—

(2) They shall apply to any person, other than a person recruited for service on the Railways, when on duty or on leave in British India or on Foreign Service in India—

(i) appointed by Secretary of State in Council or the Secretary of State to civil service of, or a civil post under, the Crown in India or as a Chaplain; or

(ii) who, not being a person appointed as aforesaid, holds substantively or temporarily a post reserved under section 246 of the Government of India Act, 1935; or

(iii) who, not being a person appointed as aforesaid or holding a post reserved as aforesaid, holds for the time being a civil post under the Crown in India and is, or was, when he was first appointed to such a post—

(a) an officer holding a permanent commission in His Majesty's Land Forces other than a Departmental Officer of the India Unattached List or the Indian Medical Department, or

(b) an officer holding a permanent commission in His Majesty's Indian Land Forces other than a Viceroy's Commissioned Officer, or

(c) an officer of the Royal Indian Navy other than an officer of the Royal Indian Naval Reserve, the Royal Indian Naval Volunteer Reserve or a Commissioned Warrant Officer.

Given under my hand this 20th day of January 1945.

L. S. AMERY  
One of His Majesty's Principal Secretaries of State

S. H. OULSNAM  
Joint Secy. to the Govt. of India



**COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATIONS**

*The 21st May 1945*

**No. 2120-Com.**—The following order issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

*New Delhi, 4th May 1945*

No. L.R.-16(6)—In exercise of the powers conferred by Rule 81A of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Order of the Government of India in the Department of Labour, dated the 21st August 1942, namely :—

Clause (iv) of the said Order shall be renumbered as clause (v), and before that clause as so renumbered, the following clause shall be inserted :—

"(iv) No person shall instigate or incite others to take part in, or otherwise act in furtherance of, any strike or lock-out which is, or when commenced will be, in contravention of the provisions of this order".

H. C. PRIOR

*Secy. to the Govt. of India*

*The 21st May 1945*

**No. 2141-Com.**—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

*New Delhi, 20th April 1945*

No. L.R.12(3)—In exercise of the powers conferred by sub-section (1) of section 18-A of the Trade Disputes Act, 1929, (VII of 1929) the Central Government is pleased to appoint the Chief Labour Commissioner (Central) and the Assistant Labour Welfare Advisers, Delhi, Calcutta, Jamshepur, Cawnpore, Jubbulpore, Madras, Bombay and Lahore as Conciliation Officers in respect of all Federal Railways and all industries, businesses and undertakings carried on by, or under the authority of the Central Government.

D. S. JOSHI

*Deputy Secy. to the Govt. of India*

*The 26th May 1945*

**No. 2276-Com.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

**ENEMY TRADING**

*New Delhi, 7th May 1945*

No. 110(4)-E.T.(B)/45—In pursuance of clause (a) of the proviso to sub-rule (1) of rule 98 of the Defence of India Rules and in supersession of the notifications of the Government of India in the Department of Commerce No. 120(2)-E.T. (B)/44 and No. 120(4)-E.T.(B)/44, dated the 2nd and 23rd December 1944, the Central Government is pleased to permit all commercial and financial dealings with any individual or body of persons (whether incorporate or unincorporate) carrying on business in France or in Belgium subject to export, import and financial regulations in force in British India or in those countries.

Y. N. SUKTHANKAR

*Joint Secy. to the Govt. of India*

*The 28th May 1945*

**No. 2325-Com.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

**REGISTRATION OF ACCOUNTANTS**

*New Delhi, 12th May 1945*

No. 9-A(3)/45—In pursuance of sub-rule (3) of rule 49 and rule 55-A of the Auditor's Certificates Rules, 1932 and in partial modification of its notification in the Department of Commerce, No. 9-A(4)/44, dated the 1st July 1944, the Central Government is pleased to notify the nomination, with effect from the 21st April 1945, of Mr. K. R. Fettes, C.A., B.A., of Messrs. Gilianders Arbuthnot and Company, 8, Clive Street, Calcutta, as a member of the Indian Accountancy Board, vice Mr. W. S. C. Tully resigned.

Y. N. SUKTHANKAR

*Joint Secy. to the Govt. of India*

**DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS**

*The 23rd May 1945*

**No. 147-T.**—The following notifications issued by the Government of India in the Department of War Transport are republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 11th April 1945*

No. 20-LPC(24)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely :—  
In the Third Schedule annexed to the said Order,—

(1) against the United Provinces, the entry "17. Continental Motor House—Agra" shall be omitted ;

(2) against Bihar—

(a) in the entry in column 4 against item No. 7, the words "and Ranchi" shall be omitted ;

(b) after the entry "12. Howrah Motor Accessories Agency, Ltd., Calcutta", the following entry shall be inserted, namely :—

"Liberty & Co., Patna."

*New Delhi, 23rd April 1945*

No. 20-LPC(4)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely :—

In the Third Schedule annexed to the said Order :—

1. Against Bengal, after the entry, "35. Prabha Shankar Jivraj, Asansol," the following entry shall be inserted, namely :—

"36. Mathews & Coy., Calcutta."

2. Against the United Provinces, after the entry "21. The French Motor Car Co., Ltd., Calcutta" the following entry shall be inserted, namely :—

"22. Motor Cycle House, Lucknow."

3. Against the Punjab, after the entry "30. Multan Automobiles, Multan City" the following entry shall be inserted, namely :—

"31. Butt Brothers, Lahore."

4. Against Assam, after the entry "13. Cachar Motor Works, Silchar," the following entry shall be inserted, namely :—

"14. Habibur Rahaman, Sylhet."

5. Against the N.-W.F.P., after the entry "12. Afghan Automobiles, Peshawar." the following entry shall be inserted, namely :—

"13. Ghulam Sarwar & Brothers, Peshawar."

6. Against Sind, after the entry "14. Forbes, Forbes Campbell & Co., Ltd., Karachi," the following entry shall be inserted, namely :—

"15. Mengharaj & Co., Karachi."

7. Against Delhi, after the entry "20. Rane Ltd., Delhi" the following entry shall be inserted, namely :—

"21. Sikand & Co., New Delhi."

D. R. RUTNAM

*Joint Secy. to the Govt. of India*

*The 26th May 1945*

**No. 168-T.**—The following notification, issued by Government of India in the War Transport Department, is republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 14th April 1945*

No. LV-3(14)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Used Motor Vehicles Control Order, 1944, namely :—

In the Schedule annexed to the said Order, in Part I in column 3 against serial number 19, for the figures and letters "17 HP" the figures and letters "16 HP" shall be substituted.

D. R. RUTNAM

*Joint Secy. to the Govt. of India*

*The 26th May 1945*

**No. 170-T.**—The following notification, issued by Government of India in the War Transport Department, is republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 14th April 1945*

No. LV-50(55)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Civil Motor Transport Vehicles Control Order, 1944, namely:—

In the Second Schedule annexed to the said Order, to the entries in the List of Dealers for Chevrolet Vehicles, the following entries shall be added, namely:—

“ 23. Messrs. Kishore Transport Marine, Cantonment Road, Cuttack.

24. Messrs. Liberty & Co. Patna ”.

D. R. RUTNAM

*Joint Secretary to Government of India*

CUTTACK: Printed and Published by S. H. Khau, Superintendent, Govt. Press, O. G. 9—413—1-6-1945

*The 30th May 1945*

**No. 13503-S.T.**—The following corrigendum, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 5th May 1945*

No. I-D.M.(1)/II/45—CORRIGENDUM—In the notification of the Government of India in the Department of Industries and Civil Supplies No. I-D.M.(1) II/45, dated the 28th April 1945, under Amendments relating to Part (ii) of the Schedule A—

(1) In sub-para. (vi) under Eli Lilly International Corporation against Ephedrine and Amytal—Bottle of 40 pulvules for the figures ‘ 4-8-0 ’ read ‘ 4-6-0 ’.

(2) In sub-para. (xiv) under Thakore and Company against Thiamate S. S.—10 c.c., 10 mg.—for the figures ‘ 4-4-9 ’ read ‘ 4-14-9 ’.

(3) In sub-para. (xv) under Volkart Brothers against Utros-Bottle of 16 oz.—for the figures ‘ 1-12-0 ’ read ‘ 12-12-0 ’.

DHARMA VIRA

*Deputy Secy. to the Govt. of India*